

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 166 of 2014 in**  
**DFR No. 721 of 2014**

**Dated : 25<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Appellant(s)**  
**Versus**  
**Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. P.N. Bhandari**

**Counsel for the Respondent(s) : Mr. M.G. Ramachandran**  
**for R.2 & 3**

**ORDER**

**I.A. No. 166 of 2014**

*(Appl. For condonation of delay)*

Issue notice to the Respondents. Mr. M.G. Ramachandran, the learned counsel takes notice on behalf of Respondent Nos. 2 & 3. Notice be issued to the other Respondents returnable on 30.04.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **30.04.2014.**

**(Rakesh Nath)**  
**Technical Member**

ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**